

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 142 OF 2019 IN
A NO. 35 OF 2019 & IA NO. 143 OF 2019**

Dated: 7th March, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

RattanIndia Power Limited

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s)

:

Ms. Raveena Dhamija

Counsel for the Respondent(s)

:

Mr. Raunak Jain
Mr. Vishwandra Tomar
for Mr. Buddy A.Ranganadhan for R-1

Mr. Pulkit T.
Mr. Anup Jain for R-2

Ms. Sudhanshu S.Choudhari
Mr. Yogesh Kolte for R-3

ORDER

Learned counsel for Respondent Nos. 2 & 3 seek four weeks more time to file reply on IA as well as on main appeal. They may take steps to file the same on or before 05.04.2019 after serving copy on the other side. Rejoinder, if any, may be filed within two weeks thereafter.

List the matter on **29.04.2019.**

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**